

BERYL SECURITIES LIMITED

("TARGET COMPANY")

Regd. Office: 133, Ground Floor, KanchanBagh, Indore - 452001, Madhya Pradesh.

Tel: +91 0731-2517677 | Fax No.: +91731 2517677 | Website: www.berylsecurities.in

This Corrigendum (the "Corrigendum") to the Public Announcement ("PA") dated January 23, 2020, Detailed Public Statement ("DPS") dated January 29, 2020 published in Financial Express (English, all editions), Jansatta (Hindi, all editions), Financial Express (Gujarati, Ahmedabad edition), and Raj Express (Hindi, Indore Edition) on January 30, 2020, Thursday and Draft Letter of Offer ("DLOF") dated February 06, 2020 is being issued by **First Overseas Capital Limited ("Manager to the Offer" or "FOCL")**, for and on behalf of Mrs. Sangita Sethi (Acquirer 1), Mr. Sanjay B Sethi HUF (Acquirer 2), Mr. Sanjay Sethi (Acquirer 3), Mr. Sudhir B Sethi HUF (Acquirer 4), Mr. Sudhir B Sethi (Acquirer 5), Mr. Babulal Sethi (Acquirer 6), Mr. Babulal Sethi HUF (Acquirer 7), Mrs. Soniya Sethi (Acquirer 8), Mr. Sohil Sethi (Acquirer 9) and Mrs. Tara Sethi (Acquirer 10) (Hereinafter collectively referred to as "**The Acquirers**") pursuant to and in compliance with Regulation 3(1), Regulation 4, Regulation 18(4) and Regulation 18(5) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations, 2011**").

This Corrigendum is to be read in continuation of, and in conjunction with the PA, DPS, DLOF and LOF (as the case may be).

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the PA, DPS, DLOF and LOF (as the case may be), unless otherwise specified.

The shareholders of Beryl Securities Limited are requested to note the developments/ amendments with respect to and in connection with Open Offer are as under:

- SEBI Observation:** On behalf of the Acquirers; the Manager to the Offer has received SEBI's observations vide its letter dated August 05, 2020 ("**Observation Letter**") in terms of proviso to Regulation 16(4) of the SEBI (SAST) Regulations, 2011 and as amended from time to time.
- Upward Revision of the Offer Price:** The Office Price being ₹ 17.44/- (Rupees Seventeen and Forty Four Paise Only) per Equity Share inclusive of interest amounting to ₹ 7.01 (Rupees Seven and One paise Only) per Equity Share and ₹ 10.43 per Equity Share (Rupees Ten and Forty Three Paise Only) per Equity Share exclusive of interest amount has been revised to ₹ 18.73/- (Rupees Eighteen and Seventy Three Paise Only) per Equity Share inclusive of interest amounting to ₹ 7.79 (Rupees Seven and Seventy Nine paise Only) per Equity Share and ₹ 10.94 per Equity Share (Rupees Ten and Ninety Four Paise Only) per Equity Share exclusive of interest amount. This upward revision of the open offer price is in pursuant with Regulation 18(4) and Regulation 18(5) of SEBI (SAST) Regulations, 2011 and as amended from time to time. However, if there is any further upward revision in the open offer price, such revision will be done only up to the period prior to 1 working day before the commencement of the tendering period of this Offer in accordance with Regulations 18(4) and 18(5) and all other applicable provisions of Takeover Regulations.
- Fund Requirements:** Consequently the upward revision of the Offer Price as mentioned above, the total fund requirement for the Offer (assuming full acceptance) is ₹ 2,36,17,070 (Rupees Two Crores Thirty Six Lakhs Seventeen Thousand and Seventy Only) ("**Revised Maximum Consideration**") for acquisition of 12,60,922 equity shares at the revised offer price as indicated above.
- Revision of Escrow Account:** In accordance with Regulation 17(2) and 18(5)(a) of the SEBI (SAST) Regulations, 2011, the Acquirers have enhanced the value of the Escrow Account and have made a cash deposit of ₹ 59,06,554/- (Rupees Fifty Nine Lakhs and Six Thousand Five Hundred and Fifty Four only), being more than 25% of the total consideration payable to the shareholders under the Offer (assuming full acceptance by the shareholders) to realize the value of the Escrow Account in terms of Regulation 21(1) of the SEBI (SAST) Regulations, 2011.
- Point no. 6.2.4 and 6.2.5 has been amended as per Regulation 17(7) of the SEBI (SAST) Regulations, 2011, as amended from time to time.
- The revised schedule of activities pertaining to Open Offer is set forth below:

Activity	Original	Revised
	Date and Day	Date and Day
Date of Public Announcement	January 23, 2020 Thursday	January 23, 2020 Thursday
Date of publication of Detailed Public Statement in the newspapers	January 30, 2020 Thursday	January 30, 2020 Thursday
Last date of filing Draft LOF with SEBI, Stock Exchanges & Target Company	February 06, 2020 Thursday	February 06, 2020 Thursday
Last date for a Competitive Offer	February 24, 2020 Monday	February 24, 2020 Monday
Last date of receipt of comments from SEBI on Draft LOF	March 02, 2020 Monday	August 05, 2020 Wednesday
Identified Date*	March 04, 2020 Wednesday	August 07, 2020 Friday
Date by which the Letter of Offer will be dispatched to the shareholders	March 12, 2020 Thursday	August 14, 2020 Friday
Last date by which the Independent Committee of Board of Directors of the Target Company shall give its recommendations.	March 17, 2020 Tuesday	August 18, 2020 Tuesday
Last date for upward revision of the Offer Price and /or Offer Size.	March 16, 2020 Monday	August 19, 2020 Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in the newspapers and sending the same to SEBI, Stock Exchanges & Target Company at its registered office address	March 18, 2020 Wednesday	August 19, 2020 Wednesday
Date of commencement of tendering period (Offer Opening Date)	March 19, 2020 Thursday	August 21, 2020 Friday
Date of closing of tendering period (Offer Closing Date)	April 08, 2020 Wednesday	September 03, 2020 Thursday
Last Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate(s)/demat delivery instruction for the rejected Shares will be dispatched/ issued.	April 24, 2020 Friday	September 17, 2020 Thursday
Last Date for publishing the post offer advertisement	April 17, 2020 Friday	September 24, 2020 Thursday
Final report from Merchant Banker	May 04, 2020 Monday	August 05, 2020 Wednesday

A copy of this Corrigendum has been sent to all designated stock exchange on which the shares of the Target Company are listed, viz., BSE Limited (BSE), to SEBI and the Target Company in accordance with the SEBI (SAST) Regulations, 2011, and is being issued in all the newspapers specified above in which the DPS was published.

Except as detailed in this Corrigendum, all other terms and contents of the DPS, the DLOF and the LOF (as the case may be) remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum to PA, DPS and DLOF and LOF (as the case may be) also for the fulfillment of the obligations of the Acquirers laid down in the Regulations, as amended from time to time.

A copy of this Corrigendum to PA, DPS, DLOF and LOF will be available on SEBI's website- www.sebi.gov.in, BSE's website- www.bseindia.com, Manager to the Offer- www.focl.in, Target Company's website - www.berylsecurities.in and RTA's website- www.adroitcorporate.com. For further details, please refer to the Letter of Offer issued by the Acquirers.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS



FIRST OVERSEAS CAPITAL LIMITED

Address: 1-2 Bhupen Chambers, Ground Floor, Dalal Street, Mumbai-400 001

Tel. No.: +91 22 40509999

Email: satish@focl.in/mala@focl.in | **Website:** www.focl.in

Investor Grievance Email: investorcomplaints@focl.in

Contact Person: Mr. Satish Sheth/ Ms. Mala Soneji

SEBI Registration No.: INM000003671

Place: Indore

Date: August 13, 2020